- (b) if so, the details thereof;
- (c) whether it is also a fact that the EPFO is also analyzing whether it can invest in equity in view of the scheme provisions of 1952; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) As per Para 52 of Employees' Provident Funds Scheme, 1952, Ministry of Labour & Employment has approved a new Investment Pattern on the analogy of the one notified by Ministry of Finance on 2nd March, 2015 wherein there is provision to invest in Equity and Related Instruments (minimum 5 per cent and upto 15 per cent) of all incremental accretions belonging to the Fund.

Labour reforms

698. SHRI DEVENDER GOUD T: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of labour laws in operation in the country;
- (b) whether it is a fact that the Ministry is planning to classify above laws into different codes as a part of labour reforms;
 - (c) if so, the details of proposed classification; and
- (d) the reasons for delay in classifying the same when the recommendation had been made by Second National Labour Commission in 2002?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) There are 44 Central labour laws in force In the country. Details of these Labour Laws are given in Statement (See below).

- (b) and (c) Ministry of Labour & Employment has started the exercise of drafting four Labour Codes related to Wages, Industrial Relations, Social Security & Welfare; and Safety & Working Conditions by rationalizing and amalgamating the relevant provisions of various labour laws.
- (d) Labour Law reforms are an ongoing process to update legislative system to address the need of the hour. Action has been initiated on the various recommendations of the Second National Commission on Labour.

Statement

List of 44 Central Acts

SI. No.	Name of the Act
1.	The Employees' State Insurance Act, 1948
2.	The Employees' Provident Fund and Miscellaneous Provisions Act, 1952
3.	The Dock Workers (Safety, Health and Welfare) Act, 1986
4.	The Mines Act, 1952
5.	The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare (Cess) Act, 1976
6.	The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labor Welfare Fund Act, 1976
7.	The Mica Mines Labour Welfare Fund Act, 1946
8.	The Beedi Workers Welfare Cess Act, 1976
9.	The Limestone and Dolomite Mines Labour Welfare Fund Act, 1972
10.	The Cine Workers Welfare (Cess) Act, 1981
11.	The Beedi Workers Welfare Fund Act, 1976
12.	The Cine Workers Welfare Fund Act, 1981
13.	The Child Labour (Prohibition and Regulation) Act, 1986.
14.	The Building and other Constructions Workers' (Regulation of Employment and Conditions of Service) Act, 1996.
15.	The Contract Labour (Regulation and Abolition) Act, 1970.
16.	The Equal Remuneration Act, 1976.
17.	The Industrial Disputes Act, 1947.
18.	The Industrial Employment (Standing Orders) Act, 1946.
19.	The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
20.	The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988
21.	The Maternity Benefit Act, 1961
22.	The Minimum Wages Act, 1948

SI. No.	Name of the Act
23.	The Payment of Bonus Act, 1965
24.	The Payment of Gratuity Act, 1972
25.	The Payment of Wages Act, 1936
26.	The Cine Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981
27.	The Building and Other Construction Workers Cess Act, 1996
28.	The Apprentices Act, 1961
29.	The Factories Act, 1948
30.	The Motor Transport Workers' Act, 1961
31.	The Personal Injuries (Compensation Insurance) Act, 1963
32.	The Personal Injuries (Emergency Provisions) Act, 1962
33.	The Plantation Labour Act, 1951
34.	The Sales Promotion Employees (Conditions of Service) Act, 1976
35.	The Trade Unions Act, 1926
36.	The Weekly Holidays Act, 1942
37.	The Working Journalists and Other Newspapers Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955
38.	The Children's (Pledging of Labour) Act, 1938
3 9.	The Employees' Compensation Act, 1923
40.	The Employment Exchange (Compulsory Notification of Vacancies) Act, 1959
41.	The Bonded Labour System (Abolition) Act, 1976
.42.	The Beedi and Cigar Workers (Conditions of Employment) Act, 1966
43.	The Employers liability Act, 1938
44.	The Unorganized Workers' Social Security Act, 2008

Labour reforms

 $\dagger 699.$ SHRI PRABHAT JHA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there is a proposal for comprehensive reforms in labour laws in order to reform the welfare of labourers in the country;